

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) to (c). Instructions were issued to all Ministries/ Departments by the Department of Personnel and Training in their OM No. 5/7/83-CS II(21) dated 29th December, 1983 for incorporating the names of eligible and approved officers of the Upper Division grade upto the zones specified therein in the select list of Assistants Grade against vacancies reserved for promotion on the basis of seniority.

Sixty-seven Assistants working on long term-basis in the CSS Cadre of the Ministry of Home Affairs are eligible for inclusion in the select list in accordance with the aforesaid instructions dated 29.12.83. However, 24 Assistants working on long term basis in the Ministry of Home Affairs and included in the earlier select list zones are yet to be included in the select list of Assistants. Only 26 select list vacancies for being filled on the basis of seniority are available for the year 1983. Some more vacancies are likely to be available after diverting unutilised vacancies reserved for direct recruit Assistants. After adjusting 24 Assistants included in the earlier select lists only few persons out of 67 Assistants included in the select list zone issued in December 83 can be accommodated in the select list for the year 1983 in the Ministry of Home Affairs. Options were invited from all these persons for moving out to other cadres against select list vacancies. However, only 12 have opted to move out. The remaining persons will be adjusted against future select list vacancies.

**News Item Captioned "Das Lakh Ki Cigaretteon Ki Holi"**

1385. SHRI SARFARAZ AHMAD : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government's attention has been drawn to the news item appearing on the front page of the daily 'Jansatta' dated 29th June, 1985 under the caption "Das Lakh Ki Cigaretteon Ki Holi" (Bonfire of cigarettes worth Rs. 10 lakhs); and

(b) if so, the reasons for which these surplus cigarettes were stored and were not

immediately sold in the market and the total value thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) Yes, Sir.

(b) 52 cases of cigarettes (each case containing 10,000 cigarettes) valued at Rs. 92,689/-, unfit for human consumption were destroyed by ITDC Management under the supervision of Customs Authorities. As per prevailing trade practice, such damaged stock of cigarettes is replaceable free by the suppliers.

**Setting up of Administrative Tribunals for Special Categories and in States**

1386. SHRI CHINTA MOHAN : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 6665 replied on 15 May, 1985 regarding Administrative Tribunals and to state :

(a) whether the Administrative Tribunals have been set up for each State and for different special categories such as scientific staff, armed forces etc.;

(b) if so, details of their working;

(c) whether Government propose to ensure that there is no delay in setting up the Tribunals; and

(d) whether Government propose to put only men of reputation and only those from judicial services on these Tribunals for successful working with instruction for taking speedy, time-bound decisions ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) and (b). Under the Administrative Tribunals Act, 1985 Central Government may establish Administrative Tribunal for any State on receipt of a request in this behalf from that State Government. No State Administrative Tribunal under the Act has so far been established.

There is no provision in the Act for setting up separate Administrative Tribunal for scientific staff. The provisions of the Act do not apply to any member of the Armed Forces.

Provisions of the Act in so far as they relate to Central Government were brought into force from 1st July, 1985. A notification setting up the Central Administrative Tribunal from 2nd September, 1985 has been issued by Central Government.

(c) Question does not arise in view of answers to (a) and (b) above.

(d) Section 6 of the Administrative Tribunals Act, 1985 lays down the qualifications for appointment as Chairman, Vice-Chairmen and Members of the Administrative Tribunals. As per the provisions of this Section, sitting and retired judges of the High Court, persons qualified to be appointed as judges of High Court and civil servants who have held senior appointments in Central and State Governments at the level not less than Joint Secretary to the Government of India are eligible for appointment to the Tribunal at various levels.

#### Data on People Speaking Various Languages

1387. PROF. NARAIN CHAND PARASHAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Registrar of Census Operations have compiled the data regarding the various languages/mother tongues in respect of the number of their Speakers as recorded in 1901 Census;

(b) if so, brief outline of this report in this regard;

(c) whether any analysis has also been made regarding the increase/decrease in the number of Speakers of various languages/dialects as compared to their number in 1961 and 1971 Census operations;

(d) if so, the conclusions of the analysis made in this regard; and

(e) if not, whether such an analysis would be made ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) The compilation of data regarding the various languages/mother tongues in respect of the number of their Speakers, as recorded in 1981 Census, has not been completed.

(b) to (e). Do not arise.

#### Computer Training to Central and State Government Officers

1388. SHRI ANADI CHARAN DAS : Will the PRIME MINISTER be pleased to state :

(a) whether top Government officials of both the Centre and States are being trained on a programme on Computers, data processing and Management;

(b) if so, State-wise break-up of such officials trained or proposed to be trained in a phased manner;

(c) in view of frequent postings of top officials and promotion of other officials to top positions will the Government consider to cover the course for all the Gazetted Officers of the States;

(d) whether in view of the Orissa Government's ambitious plans on computer the Government will consider training all the Officers of the State Governments;

(e) if answer to (c) and (d) is in affirmative, the details thereof, and

(f) if not, the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) Yes, Sir. Training Division has been organising for the last few years periodical training programmes pertaining to Computers, MIS and related subjects. During the Sixth Plan, 26 such programmes were conducted (12 General programmes and 14 Specific to States). During 1985-86, 10 general programmes have been scheduled